

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMBICA POLAD PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ambica Polad Private Limited
2.	Date of incorporation of corporate debtor	18 th May, 2009
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH2009PTC192432
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. M-2, MIDC- Waluj, Aurangabad, Maharashtra- 431136
6.	Date of closure of Insolvency Resolution Process	10 th January, 2024
7.	Liquidation commencement date of corporate debtor	10 th January, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Dinesh Kumar Aggarwal IBBI/IPA-002/ IP-N00890/2019-2020/12843
9.	Address and e-mail of the liquidator, as registered with the Board	1507 07, Highland Park, Kolshet Road, Behind D Mart, Thane, Maharashtra-400607 dinesh.aggarwal31@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053 Liquidation.ambicapolad@gmail.com
11.	Last date for submission of claims	9 th February, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the M/s, *Ambica Polad Private Limited* on 10th January, 2024.

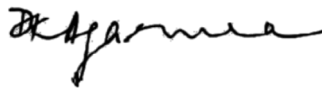
The stakeholders of **M/s. Ambica Polad Private Limited** are hereby called upon to submit their claims with proof on or before **9th February, 2024**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 12.01.2024
Place: Mumbai


Mr. Dinesh Kumar Aggarwal
IBBI/IPA-002/ IP-N00890/2019-2020/12843
Liquidator in the matter of **Ambica Polad Private Limited**

